

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:2496  
ANSWERED ON:08.12.2011  
CAUVERY WATER DISPUTES TRIBUNAL  
Kumar Shri P.

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Cauvery Water Disputes Tribunal (CWDT) has submitted its report under Interstate River Water Disputes Act, 1956;
- (b) if so, the details thereof;
- (c) the reaction of the Union Government thereto;
- (d) whether the State Government of Tamil Nadu has requested the Union Government to take necessary action for publishing the final order of the CWDT in the Gazette of India and have the Cauvery Management Board in place immediately;
- (e) if so, the details thereof;
- (f) the action taken by the Government on this issue;
- (g) whether the term of the Tribunal has been extended further;
- (h) if so, the details thereof; and
- (i) the amount allocated to CWDT for the last three years?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Cauvery Water Disputes Tribunal (CWDT) has submitted its report and decision under section 5(2) of Inter State River Water Dispute (ISRWD) Act, 1956 on 05.02.07.

(b) CWDT has estimated the 50% dependable yield of Cauvery as 740 Thousand Million Cubic Feet (TMC) at Lower Coleroon anicut and has apportioned it between party States as given below:

Tamil Nadu : 419 TMC  
Karnataka : 270 TMC  
Kerala : 30 TMC  
UT of Pondicherry : 7 TMC  
Environmental Protection : 10 TMC  
Inevitable escapages to sea : 4 TMC

Total : 740 TMC

(c) The Party States & Central Government have sought explanation/ guidance under section 5(3) of ISRWD Act, 1956 from the Tribunal on the Report and decision dated 5.2.2007. Further Party States have also filed separate Special Leave Petitions (SLPs) in the Supreme Court against the final report of the tribunal dated 05.02.2007.

(d) & (e) Chief Minister, Tamil Nadu vide letter dated 17.10.2011 has requested Union of India, for notification of the final order of the Cauvery Water Disputes Tribunal dated 5.2.2007 in Gazette of India and establishment of Cauvery Management Board.

(f) The SLPs filed by the party states are to be disposed of by the Supreme Court and thereafter, tribunal would forward its report under section 5(3) of the Act to the Central Government. Thus matter is subjudice.

(g) & (h) Central Government vide notification number dated 2nd November, 2011 extended the period of submission of further report by CWDT upto 2nd November, 2012.

(i) The details of Budget allocation in respect of CWDT during last three years is given below:

Year Budget allocation  
(In thousand of Rupees)

2008-09	13702
2009-10	16000
2010-11	19292